
(2021) 08 KL CK 0159
In the High Court Of Kerala
Case No : Writ Petition (C) No. 9221 Of 2020

Anumod

APPELLANT

Vs

State Of Kerala

RESPONDENT

Date of Decision : 25-08-2021

Acts Referred:

Citation : (2021) 08 KL CK 0159

Hon'ble Judges : Mohammed Nias C.P., J

Bench : Single Bench

Advocate : Ajith George, M.Ajay, Justin Jacob

Final Decision : Disposed Of

Judgement

Â Mohammed Nias.C.P.,J

1. The petitioners, claiming to be autorickshaw drivers plying around the Vyttila Hub stand, have filed this writ petition alleging that they are not being

allowed to run their autorickshaws on account of the obstructions caused by the splinter group of the trade union in which they are members. At the

outset, it is to be noticed that none of the persons allegedly obstructing the petitioners have been impleaded in the above writ petition nor is there any

complaint made to the police naming the persons who allegedly committed the overt acts.

2. Sri.M.Ajay, the learned counsel appearing for the 3rd respondent also submits that the writ petition should not be entertained as necessary parties

are not impleaded.

It is also submitted that the writ petition was filed as early as on 20.03.2020, and no interim order was passed.

3. The learned Government Pleader, on instructions, submits that there is no

breach of peace or law and order situation and that the disputes are on account of the split among the members of the trade union. He further submits that in case of any threat to the maintenance of law and order and if a proper complaint is made by the petitioners, it will be looked into and appropriate action taken in accordance with law. In case such a complaint is preferred, the concerned respondents will take appropriate action in accordance with law. The views of the 3rd respondent herein also must be ascertained.

The writ petition is disposed.